



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

शुक्रवार, जुलै २७, २००७/श्रावण ५, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Value Added Tax (Amendment) Act, 2007 (Mah. Act No. XIX of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XIX OF 2007.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 27th July 2007).

An Act further to amend the Maharashtra Value Added Tax Act, 2002.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Value Added Tax Act, 2002, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Value Added Tax (Amendment) Ordinance, 2007, on the 30th June 2007;

Mah.
IX of
2005.
Mah.
Ord. V
of 2007.

(३८०)

[किंमत : रुपये ९.००]

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Maharashtra Value Added Tax (Amendment) Act, 2007.

(2) It shall be deemed to have come into force on the 1st July 2007.

Amendment of section 2 of Mah. IX of 2005.

2. In section 2 of the Maharashtra Value Added Tax Act, 2002 (hereinafter referred to as "the principal Act"),—

(a) in clause (20), *Explanation IV* shall be deleted;

(b) in clause (25), *Explanation IV* shall be deleted.

Repeal of Mah. Ord. V of 2007 and saving.

3. (1) The Maharashtra Value Added Tax (Amendment) Ordinance, 2007, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have done, taken or issued, as the case may be, under the principal Act, as amended by this Act.